

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2829
ANSWERED ON:27.08.2013
BOUNDARY DISPUTE
Meinya Dr. Thokchom;Pradhan Shri Nityananda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is some dispute regarding the boundary line between India and Myanmar along the border of Manipur;
- (b) if so, the details thereof and the remedial measures taken by the Government in this regard;
- (c) whether the boundary dispute between India and Bangladesh is also yet to be resolved;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the measures taken by the Government to resolve the issue?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Cordial relations exists between both countries and there is no dispute regarding the Boundary line between India and Myanmar. However, there are 9 unsettled boundary pillars along the Manipur Sector of Indo-Myanmar border. The Survey Departments of both the countries are in the process of demarcating and settling this issue.

(c) to (e): There is no boundary dispute between India and Bangladesh. However, some issues regarding undemarcated segment, exchange of Enclaves and adverse possession of land are to be resolved.

There are undemarcated segments of a total distance of 6.1 km. along the international boundary with Bangladesh. Adverse possession of Indian land, adversely possessed by Bangladesh is 2595.67 acres and Bangladesh land adversely possessed by India is 3068.44 acres. There are 51 Banglaesh Enclaves in India to be acquired by India and 111 Enclaves in Bangladesh to be transferred to Bangladesh.

Ratification of the 'Protocol to the Agreement between the Govt. of India and Govt. of Bangladesh' concerning the Demarcation of the land boundary between India and Bangladesh and the Related Matters was signed during the State visit of the Prime Minister to Bangladesh in September, 2011 has not been done by India. The Protocol is subject to ratification by both countries and shall come into force on the date of exchange of Instrument of Ratification.